

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 494 of 2020**

Rahul Kumar & Others

... **Petitioners**

**-Versus-**

The State of Jharkhand & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners : Mr. Shubhashis Rasik Soren, Advocate

For the Respondent-State : Mr. Deepak Kumar Dubey, A.C. to A.G.

For the Respondent-JPSC : Mr. Sanjay Piprawall, Advocate

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06/25.06.2020. Heard Mr. Shubhashis Rasik Soren, learned counsel for the petitioners, Mr. Deepak Kumar Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No. 3246 of 2020 has been filed for seeking amendment in the writ petition by adding certain averments in the prayer of the writ petition. I.A. No. 3245 of 2020 has been filed for staying the final appointment pursuant to the advertisement issued by the respondent-Jharkhand Public Service Commission.

Mr. Deepak Kumar Dubey, learned A.C. to A.G. as well as Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC are opposing the prayer of the petitioners and submit that they will file counter affidavits to the said I.As. and main writ petition.

Accordingly, the respondent-State as well as the respondent-Jharkhand Public Service Commission are directed to file their counter affidavits to the main writ petition as well as to the said two I.As. within a period of three weeks.

Post this matter on 31.07.2020.

**(Sanjay Kumar Dwivedi, J.)**